

**Accounts of Animal Welfare Board of India, Madras for 1984-85 and 1985-86 in time**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1984-85.
  - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4622/87]
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Animal Welfare Board of India, Madras, for the years 1984-85 and 1985-86, within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library See No. LT-4623/87]

12.17 hrs.

**BUSINESS ADVISORY COMMITTEE****Fortieth Report***[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move:

“That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 14th August, 1987.

MR. SPEAKER : The question is:

“That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 14th August, 1987.

*The motion was adopted.*

12.17½ hrs.

**ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) CONTINUANCE BILL\****[English]*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move for leave to introduce a Bill to continue the Essential Commodities (Special Provisions) Act, 1981 for a further period.

MR SPEAKER : The question is:

“That leave be granted to introduce a Bill to continue the Essen-